में छोटे पैकरों से 5,000 में टिक टन तम्बाक खरोदे जाने की भिफारिश में की थी ; ग्रीर

written Answers

(ग) यदि हां, तो छोटे रै करों से तम्बाक की खरोद के लिए क्या कदम उठाए जा रहे £?

## Purchase of tobacco from small packers

- 16. SHRI SUNDER SINGH BHAN-DARI: Will the Minister of COM-MERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:
- (a) whether it is a fact that in the meeting of Advisory Committee held on the 7th October, 1978, it was an nounced that State Trading Corpora tion would purchase about 4,000 metric tonnes of tobacco from small packers;
- (b) whether it is also a fact that Tobacco Board in its proposal on the 18th October, 1978 had also recom mended the purchase of 5,000 metric tonnes of tobacc<sub>D</sub> from small pack ers; and
- (c) if so, what steps are being taken for the purchase of tobacco from small packers?]

वाशिष्य तथा नागरिक पूर्ति भ्रीर सरवारिता मध्यालय में राज्य मध्यः (थो प्रारिक्त बें।): (क) 7 ग्रक्तूवर, 1978 को इह परामर्शदाली समिति की बैठक में यह बताया गवा था कि राज्य व्यापार निगम द्वारा सरकारी लेखे में कुछ 10,000 मी० टन तम्बाक् की खरीद में से लगभग 3000-4000 मी० टन तम्बाक् अभी खरीदा जाना है। इस पर भी एहमति हुई कि ग्रगर उपज-कर्ताओं से कुल प्राप्ति 10,000 मी ० टन से कम रहती है तो बाकी की माना राज्य व्यापार निगम द्वारा छोटे पैकरों से खरीदी जा सकती है।

(ख) जी हां । तम्बाक बोर्ड ने यह सुझाव दिया था कि सरकारी लेखे में पहले ही खरीदे जार है 10,000 मी० टन तम्बाक् के अतिरिक्त छोटे पैकरों भीर ब्यापारियों से 5,000 मी० टन तम्बाक् खरीदा जाए। तथापि, यह सुझाव स्वीकार नहीं किया गया।

to Questions

(ग) जैसा कि ऊपर (क) में बताया गया है कि राज्य व्यापार निगम छोटे पैकरों से उत बाकी माला की खरीदारी के लिए कार्यवाही कर रहा है जिसे उपजवतियों से नहः खर्दाजा सका।

t[THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPE-RA1ION (SHRI ARIF BEG): (a) In the meeting of the Consultative Committee held on 7th October, 1978, it was indicated that about 3000-4000 MT<sub>S</sub> of tobacco is yet to be purchased by the STC out of total purchase of 10,000 MTs of tobacco on Government account. It was also agreed that if the total procurement from the growers fell short of 10,000 MTs, the balance quantity could be purchased from the small packers by the S. T. C.

- (b) Yes, Sir. The Tobacco Board had suggested that 5,000 tonnes of tobacco may be purchased from small packers and dsalers, in addition to the 10,000 tonnes already being purchased on Government account. However, r.his proposal was not accepted.
- (c) As stated in (a) above, the S. T. C. is taking action  $t \sim >$  purchase the balance quantity, which could not be purchased from growers, from the small packers.]

### Import of soda ash

17. SHRI SADASHIV BAGAITKAR; Will the Ministar of COMMERCE

# AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

- (a) whether it is a fact that due to non-import of the soda ash by licence holders its price has increased in the domestic market;
- (b) whether any penal action has been takon against the import licence holders for non-utilisation of their licences; and
- (c) if so, what are the details of the steps taken?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPE-RATON (SHRI ARIF BEG): (a) to (c) Under the Import policy 1978-79, Actual Users (Industrial) could import Soda Ash under Open General Licence up to 31st July, 1978.

From 1st August 1978, the import was canalised through State Trading Corporation, New Delhi, with a facility that eligible Actual Users who had entered into firm contracts/commitments with overseas suppliers before thajt date, could be allowed direct imports to the extent of such contracts/commitments. There was, however, no compulsion on them to effect such imports.

From 15th January 1979, this item has again been placed on open General Licence for imports by Actual Users (Industrial), whether directly or through their Associations or cooperative societies.

### Losses suffered by the iDBIassisted companies

- 18. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that out of 214 IDBI assisted companies, 106 companies reported losses to the tune of Rs. 109 crores in 1977.
- (b) if so, what are the reasons for such poor performance; and
- (c) the steps preferred to be taken to prevent them from becoming sick?

1903 RS-3.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) Yes, Sir.

- (b) These loss-making companies mainly belong to paper, mini-steel, glass, chemicals and cotton textile groups, which passed through difficult times owing to a variety of factors such as power cuts, demand recession etc. Besides, bulk of these companies were new units which commenced production during 1976-77, and had to face initial teething troubles resulting in their failure to achieve optimum utilisation, of installed capacity. Escalation in the project costs was another factor, which adversely affected the profitability projections of these new units.
- (c) For the purpose of rehabilitation/revival of viable sick units, the Industrial Development Bank of India (IDBI), in consultation with other participating institutions works out a time-bound programme, which normally includes measures such as package of concessions by way of moratorium/rescheduling of overdue instalments and interests, need based additional assistance, including concessional terms, if necessary, strengthening of management by inducting professionals, merger with a healthy unit, etc. IDBI also denotes considerable attention in the matter of follow up/supervision of the assisted companies through periodical inspections so as to secure the necessary feedback on their working. For closer surveillance of the assisted concerns which have turned sick or have been showing signs of incipient sickness or have major problems, a separate Division has also been set up in IDBI, which is engaged, inter-alia. in nursing of these units.

### Bank deposits of Commercial Banks during 1977-78

19. SHRI R. R. MORARKA: Will the Minister of FINANCE be pleased to state: